

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 192/MP/2023 along with IA No. 76/2023**

Subject : Petition under Section 79, including Sections 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003 seeking direction upon Respondents to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA.

Petitioner : Bharat Aluminium Co. Ltd. (BALCO)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shri Sanjay Sen, Sr. Advocate, BALCO  
Shri K P Biswal, Advocate, BALCO  
Shri Hemant Singh, Advocate, BALCO  
Ms. Supriya Rastogi, Advocate, BALCO  
Ms. Lavanya Panwar, Advocate, BALCO  
Shri Jay Lal, Advocate, BALCO  
Shri Arun Lal, Advocate, BALCO  
Ms. Neha Dabral, Advocate, BALCO  
Shri Nishant Kumar, Advocate, BALCO  
Shri Kulamani Biswal, Advocate, BALCO  
Shri Rakesh Pandey, Advocate, BALCO  
Shri Amit Kumar, Advocate, BALCO  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Ms. Nitai Aggarwal, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Ashok Rajan, WRLDC  
Shri Alok Mishra, WRLDC

**Record of Proceedings**

During the course of the hearing, the learned senior counsel for the Petitioner and learned counsel for the Respondent, CTUIL made their respective submissions in the matter.

2. Based on their request, the Commission permitted both the sides to file their brief note of arguments within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**